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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 3221/2025 & CRL.M.A. 30685/2025

RITA MANCHANDA

....Petitioner

Through: Mr. Ujjaini Chatterji, Mr.

Mayurapriyan, Ms. Mahvish Fatima, &

Ms. Sitwat Nabi, Advs.

versus

THE UNION OF INDIA THROUGH THE SECRETARY & ORS.

.....Respondents

Through: Mr. Sanjay Lao, SC (CRL.), APP with

Insp. Satish Kumar with SI Setinmang, from FRRO, Delhi & SI

Parveen, PS Kalindi Kunj.

Mr. Amit Tiwari, CGSC, with Mr. Ayush Tanwar, Ms. Ayushi Srivastava, Mr. Arpan, Mr. Kushagra Malik, Advs. with Insp. Satish,

FRRO.

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+ W.P.(CRL) 3224/2025 RITA MANCHANDA

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THE UNION OF INDIA AND ORS.

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Parveen, PS Kalindi Kunj.

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+ W.P.(CRL) 3225/2025 RITA MANCHANDA

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**CORAM:** 

## HON'BLE MR. JUSTICE VIVEK CHAUDHARY HON'BLE MR. JUSTICE MANOJ JAIN

## ORDER

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30.10.2025

- 1. All these writ petitions have been filed under Article 226 of the Constitution India read with Section 528 of *Bharatiya Nagarik Suraksha Sanhhita*, 2023 and the prayer made in W.P.(CRL) No.3221/2025 is as under:-
  - 1) Issuance of Writ in the nature of Habeas Corpus, or any other writ, direction, or order of like nature directing the Respondent Authority to produce and disclose the last known location and whereabouts of Ms. 'S'.
  - 2) Issuance of Writ of Mandamus, or any other writ, direction, or order of like nature directing the respondent authority to disclose the complete files maintained by them which include any deportation orders, official





communications with the relevant Embassy and other officials regarding such deportation and receipt in the Country of origin, criminal records, medical records, records of entry and exit to India and all other available executive and judicial orders and information of like nature of Ms. 'S'.

- 2. The reliefs sought in all the abovesaid five petitions is similar in nature and as per the averments, Mohammad Sharif, Laila Begam, Syedul Kareem, Kairul Amin and Ms. S, stated to be *Rohingya* refugees, were clandestinely taken in custody by the Respondents on 06.05.2025.
- 3. As per respondents whereas, 40 "illegal immigrants" were produced by different districts of Delhi Police with request to repatriate them to their original country i.e. Myanmar and all such persons have already been deported back in accordance with law.
- 4. It is also brought to our knowledge that a writ petition i.e. W.P. (Crl) 204 of 2025, titled as 'Mohd. Ismail & Anr vs. Union of India & Others' has been preferred before the Hon'ble Supreme Court regarding similar cause of action whereby the repatriation of 40 Rohingya, including the abovesaid 05 persons, has been challenged and such petition has already been admitted by Hon'ble Supreme Court and is pending adjudication. Respondents claim that no stay had been granted by the Supreme Court on deportation and in view of the above, the present petition does not call for any interference.
- 5. After hearing arguments for some time, learned counsel for the petitioner seeks permission to withdraw the present writ petitions with liberty to file appropriate petition or application before the Hon'ble Supreme Court.
- 6. All the aforesaid writ petitions are accordingly dismissed as withdrawn.





7. Needless to say, the petitioner is always at liberty to take recourse to any judicial remedy, as available under law.

VIVEK CHAUDHARY, J

MANOJ JAIN, J

 $\mathbf{OCTOBER~30,~2025}/pk/yk/tr$